

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2315
ANSWERED ON:24.07.2014
LAND ACQUISITION LAW
Kothapalli Smt. Geetha;Kumar Dr. Virendra

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has made/proposes to make any changes in the landtransfer policy and land acquisition law in the country;
- (b) if so, the details thereof and the views of each State/UT in this regard; and
- (c) the time by which further changes are likely to be made?

Answer

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA)

(a) to (c): No proposal for changes in the land acquisition law is under consideration. Further, regarding land transfer, following instructions have been approved by the Government:

- i) All cases of land transfers from Ministry to statutory authorities or PSUs may be allowed, subject to the requirements of Government of India (Transaction of Business) Rules;
- ii) All cases of land transfer on lease or rent or license to a concessionaire which have been appraised through the PPPAC (Public Private Partnership Approval Committee) route and approved by the Finance Minister or by the Ministers concerned or by the Cabinet, as the case may be depending upon the value of the project.
- iii) Development and use of railway land by Rail Land Development Authority (RLDA) as per provisions of Railways Amendment Act, 2005 and the Rules framed thereunder and in accordance with the prevalent policies and guidelines of the Railway Ministry and the Government.

Previously specific approval of the Cabinet in each case of sale or long term lease of land belonging to the Government and Government controlled statutory authorities was mandatory.

As per information received from Department of Economic Affairs, it is piloting a policy on `Transfer or Alienation of Land Held by Govt. and Govt. Controlled Statutory Authorities`. This pertains only to land owned by the Government.